

National Company Law Tribunal

Allahabad Bench

CP NO. (CAA) 49/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: *Verve Professional Services Pvt Ltd*

SECTION OF THE COMPANIES ACT: U/S *230/232 of the companies act of 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>R.P. Agarwal</i>	<i>Adv.</i>	<i>Pet.</i>	<i>R.P. Agarwal</i>
<u>2.</u>	<i>M.K. Bagri</i>	<i>OL ALD</i>	<i>RDWRJ & ROC, RM OL ALD.</i>	<i>M.K. Bagri</i>

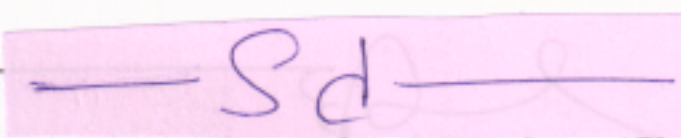
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Advocate, Sh. R.P. Agarwal for the applicant company. The proxy of the OL is present. Argument on behalf of the petitioner company are heard. The argument on behalf of the R.D. to be heard in after lunch session.

After lunch

Sri M.K. Bagri, the OL appeared on behalf of the Regional Director. He submits that appropriate order on the merits of the present company scheme petition may be passed by this court by taking into consideration the observation made by the Regional Director in his representation affidavit. The order is reserved.

Dated: 11.08.2017


Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
P.K. Jyoti